

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1234
ANSWERED ON:29.07.2003
KHOSLA COMMISSION
SATYAVRAT CHATURVEDI;SUNDER LAL TIWARI

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of recommendations of Khosla Commission regarding Delhi Police alongwith recommendations which could not be implemented so far;
- (b) whether attention of the Government has been drawn towards survey report of a Bangalore based psychological institute called, 'Nimhans';
- (c) if so, the steps taken by the Government so far to keep constables of Delhi Police tension free and the outcome thereof;
- (d) whether the Government propose to take some special steps in view of pitiable conditions of police personnel; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK)

(a): The Khosla Commission appointed by the Government in 1968 had made wide ranging recommendations covering various facets of the functioning of Delhi Police including housing, medical and educational facilities to its personnel; introduction of the Commissioner of Police System in Delhi; District Police Administration; placing the prosecution staff under the administrative control of Delhi Police; investigation of cases; supervision; recruitment and promotions; and training and public relations. Most of these recommendations were accepted and implemented either fully or partially. The major recommendations which could not be implemented related to provision of family accommodation for all the police personnel; placement of prosecution staff under Delhi Police; amendment to the Indian Evidence Act; appointment of policemen on part-time basis; and setting up of mobile courts to try the accused on the spot.

(b): Yes, Sir.

(c) to (e): The steps taken by the Government to improve the working conditions of the Delhi Police personnel including taking precaution not to put the staff on duty for more than 12 hours in a day; ensuring one day's rest to each and every police personnel in two weeks' time; inclusion of training programme on the behavior of police personnel in the basic training course and the unit level courses; purchase of ready built flats for residential purposes; holding of Sampark Sabha at Police Stations to redress the grievances of police personnel; time bound clearance of dues like medical claims, leave travel concession, travelling/daily allowance, etc.; restoration of casual leave entitlement at a higher level; and sanction of monthly ration money to sub-ordinate police personnel.